

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A. No. 322 OF 2007

Wednesday, this the 10th day of October, 2007.

CORAM :

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

Madhusoodhana Pai

Retired Cash Overseer

Kollam Head PO

Residing at : Kallilil Madam

Naduvilakara, West Kallada PO

Kollam

: Applicant

(By Advocate Mr.M.R.Sucheendran)

Versus

1. Union of India represented by Secretary
Ministry of Communications
Government of India, New Delhi

2. The Senior Superintendent of Post Offices
Kollam Division, Kollam

3. The Post Master
Head Post Office, Kollam

4. The Secretary
P & T Cooperative Society, Kollam

5. Mr.N. Rajamenon
Vayalil Puthe veedu, Pahazham
Chathanoor, Kollam : Respondents

(By Advocate Mr. Sunil Jose, ACGSC (R1-3)
Advocate Mr.P.C.Sebastian (R-4))

The application having been heard on 10.10.2007, the Tribunal
on the same day delivered the following :

O R D E R

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

On behalf of the counsel for applicant, it is submitted that this O.A
has become infructuous as the issue involved in this case has been settled
between the parties. Hence, this Original Application is dismissed as
infructuous. No costs.

Dated, the 10th October, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER